

Cont.Cas(C). No. 25 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Shri BK Das, Advocate, present for petitioner.

Shri K.Sunar, Advocate, present for the respondents.

Adjourned at the request of the learned counsel for the respondents.

List after 4(four) weeks.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

MC(Review Pet). No. 1 of 2014

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Shri SD Upadhaya, Advocate, present for the petitioner.

Shri VGK Kynta, Sr. Advocate assisted by Shri R.Thangkhiew,
Advocate, present for the respondent No.2.

Heard.

This is an application for condonation of delay of 14 days in
filing the review application No. 1 of 2014.

Perused the affidavit filed by the applicant.

After hearing the learned counsel appearing for the parties,
the delay for condonation application is allowed. Delay is condoned.
Misc. Case in (Review Pet). No. 1 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 429 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Shri B.Deb, Advocate, holding brief for Shri SC Shyam, Sr. Advocate, present for the appellant.

This delay condonation application for delay of 7 days in filing the appeal against the order dated 13-11-2013 passed in WP(C) No. 143 of 2012 by learned Single Judge of this High Court.

Heard and perused the affidavit filed with the delay condonation application. Delay condonation application is allowed. Delay in filing the writ appeal is condoned. Misc. Case No. MC(WA) 429 of 2013 stands disposed of.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 346 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Shri B.Deb, Advocate, holding brief for Shri SC Shyam, Sr. Advocate, present for the appellants.

Shri N.Mozika, Advocate, present for the respondent.

Learned counsel for the respondent prays for and is allowed 4(four) weeks' time to file the objection/counter affidavit to the affidavit filed with the delay condonation application.

List after 4(four) weeks.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

Review Pet. No. 1 of 2014

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Shri SD Upadhaya, Advocate, present for the petitioner.

Shri VGK Kynta, Sr. Advocate assisted by Shri R.Thangkhiew,
Advocate, present for the respondent No.2.

Learned counsel for the respondent No. 2 prays for and is allowed to file objection/counter affidavit to the affidavit filed with the review application within a period of 4(four) weeks. Review applicant is directed to take steps for service of notice to respondent No.3 who may also file its objection/counter affidavit to the review application with a period of 4(four) weeks.

List after 4(four) weeks for orders.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 9 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Shri S.Deka, Advocate, present
for the appellant.

List on 7-2-2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 44 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Shri B.Deb, Advocate, holding brief for Shri SC Shyam, Sr. Advocate, present for the appellants.

Shri N.Mozika, Advocate, present for the respondent.

Adjourned at the request of Shri B.Deb, learned counsel for the appellant.

List after 4(four) weeks along with MC(WA) 346 of 2013.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 48 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Smti. NG Shylla, Advocate, present for the appellant.

Shri. VGK Kynta, Sr. Advocate, assisted by Shri
R.Thangkhiew, Advocate, present for the respondent No.1

Shri HL Shangreiso, Advocate, present for the respondents
No. 2 and 3.

Adjourned at the joint request of the parties.

List after 3(three) weeks on 26-2-2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 52 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Shri B.Deb, Advocate, holding brief for Shri SC Shyam, Sr. Advocate, present for the appellant.

Issue notice to respondent EX JC 192277 SUB/GD Shri Uttam Chand.

List after service of notice on the respondent for admission of the appeal/orders.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 112 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Shri B.Deb, Advocate, holding
brief for Shri SC Shyam, Sr. Advocate, present for the petitioners.

List on 17-2-2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 232 of 2010

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Shri N.Mozika, Advocate, present
for the petitioner.

List on 10-2-2014 for final hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 304 of 2012

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Shri B.Deb, Advocate, holding
brief for Shri SC Shyam, Sr. Advocate, present for the respondents.

List on 19-2-2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 359 of 2013

3-2-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Shri R.Sekhar, Advocate, present for the petitioner.

Shri R.Gurung, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List on 3-3-2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

**MC(WPC) No. 8 of 2014 in
WPC No. 8 of 2014**

03.02.2014

**HON'BLE THE CHIEF JUSTICE
And HON'BLE MR. JUSTICE SR SEN**

In view of the Judgment & Order passed in WP(C) No. 8 of 2014, this instant Misc. Case also stands dismissed.

**Judge
(Hon'ble Mr. Justice SR Sen)**

CHIEF JUSTICE

V Lyndem

**MC(WPC) No. 5 of 2014 in
WPC No. 8 of 2014**

03.02.2014

**HON'BLE THE CHIEF JUSTICE
And HON'BLE MR. JUSTICE SR SEN**

In view of the Judgment & Order passed in WP(C) No. 8 of 2014, this instant Misc. Case also stands dismissed.

**Judge
(Hon'ble Mr. Justice SR Sen)**

CHIEF JUSTICE

V Lyndem